

Sr. No.	Description of Service	Time taken for providing service
1	EXTERNAL COMMERCIAL BORROWING (ECB) / FOREIGN CURRENCY CONVERTIBLE BONDS (FCCB)	
	Trade Credit under approval route	7 working days
	Approval for deviation from the extant framework for ECBs already availed under automatic route	15 working days
	ECB - under approval route (excluding those under the powers of the Empowered Committee)	30 working days
2	FOREIGN INVESTMENT	
	Foreign Direct Investment: References/clarifications/approvals sought under extant FDI Rules/ regulations (should be invariably routed through AD banks)	30 working days
	References relating to reporting received from AD branches / individuals/ companies -	15 working days
3	INDIAN INVESTMENT ABROAD	
	Investment in Overseas Joint Ventures and Wholly Owned Subsidiaries (not covered by automatic route)	40 working days
	Disinvestment of shares in Overseas Joint Ventures/ Subsidiaries - under approval route	40 working days
	Other Overseas Investment under approval route	40 working days
	Allotment of Unique Identification Number (UIN)	Instantly auto generated by the online reporting system
4	EXPORTS	
	Permission for waiving GR Form formalities for exports@	07 working days
	Set Off / Write Off@	07 working days
	Export receivables / payables outside ACU mechanism@	07 working days
	Refund / retention of advance@	07 working days
	Resolution of I/EDPMS issues@	07 working days

Sr. No.	Description of Service	Time taken for providing service
5	IMPORTS	
	Direct imports@	07 working days
	Third country / Merchanting trade / Warehousing@	07 working days
	Import receivables / payables outside ACU mechanism@	07 working days
6	OTHERS	
	Compounding of contraventions of FEMA	180 days

@ The timelines stipulated pertain to disposal of cases at the Regional Offices (ROs). In respect of cases not falling within the delegated powers of AD bank/ RO and referred to Central Office (CO), the time taken for providing the service will be 20 working days from the date of receipt of application along with complete information/documents at CO. Cases involving policy issues will not be covered within these timelines.

Disclaimer

- The stipulated timelines are subject to receipt of the complete set of requisite documents for the necessary approval.
- The stipulated timelines are not applicable for cases wherever an approval/no-objection/inputs/comments due diligence reports are required/sought from the Government and/or other external agencies, under FEMA, 1999 or Rules/Regulations thereunder or for other specific reason(s) and those referred to Empowered Committee for approval.